

SC: Institutional strengthening needed to curb NEET paper leaks

HIGHLIGHTING THE NEED to institutionally strengthen the system to prevent recurring NEET paper leaks, the Supreme Court (SC) on Friday unusually indicated that the judges of the bench may personally visit the National Testing Agency (NTA) to examine its upgraded facilities.

The NTA, which conducts the NEET-UG for admissions to undergraduate medical courses and has been under the heat due to recurring paper leaks, told a bench of Justices PS Narasimha and Alok Aradhe that it has overhauled its entire mechanism, from administrative hierarchy to infrastructure, for making the system foolproof.

Justice Narasimha told Solicitor General Tushar Mehta, appearing for the Centre, that he and Justice Aradhe would like to visit the newly-upgraded facility of the NTA to examine the system.

“Strengthening the NTA’s system institutionally is crucial to preventing recurring paper leaks. Merely immediate or temporary measures would not suffice. You must know that permanency of the entire system is key,” the bench told Mehta.

“There should be a permanent setup, permanent staff, permanent verticals. Very less deputation should be there. Only then a permanent structure will come up,” it added.

—PTI

EC ALLOTS NEW NAMES, SYMBOLS TO TMC FACTIONS

Mamata to support Congress in Nandigram assembly poll

RAVIK BHATTACHARYA & DAMINI NATH
Kolkata/New Delhi, Sept 18

HOURS AFTER The Election Commission of India (ECI) allotted alternative names and symbols to the Trinamool Congress factions led by Mamata Banerjee and Arup Roy, the former Chief Minister withdrew her candidate for the October 6 Assembly bypoll in Nandigram and extended support to the Congress. But in a jolt to the Opposition, the Congress candidate, Milan Pradhan, was arrested in a murder case dating back to 2007, the year Nandigram was rocked by an agitation over land acquisition.

The BJP candidate from Nandigram is Hasirani Rath, mother of Chandranath Rath, Suvendu Adhikari’s aide who was killed days before Adhikari became Chief Minister in May this year. The Mamata faction candidate, Sanchita Pradhan



TMC candidate Sanchita Pradhan Dey withdraws nomination for the Nandigram bypoll, in Haldia, on Friday

Dey, met Adhikari Thursday, a day before opting out of the race. The Mamata faction and the Congress demanded the release of Pradhan, the Congress candidate, following his arrest and slammed the BJP.

“What is happening in Bengal? Just hours after Mamata Banerjee supported the Congress candidate, he was arrested. We register our strongest protest. He must be released as soon as possible. Tomorrow there is scrutiny of his nomination. It means he will not be able to attend that,” Kunal Ghosh, MLA from Belegata who belongs to the Mamata faction, said.

Congress state president Subhankar Sarkar, addressing reporters, said, “Only one party and its accomplices will contest

polls? There will be no multi-party system. The arrest of our candidate just shows this. The BJP has an aggressive mindset in the state.”

A formal statement from the police on Pradhan’s arrest was awaited. A police officer said Pradhan was among the accused in a murder case dating back to the Nandigram land agitation in 2007. There was a pending warrant against him against which, the officer claimed.

Madan Mitra, MLA from Kamarhati who belongs to the TMC faction opposed to Banerjee, said, “If there is a pending case, police and administration can arrest anyone. Mamata Banerjee should have supported our candidate and not the Congress. The Congress has no base there.”

Earlier in the day, the ECI, allotted separate names and symbols to the factions led by Mamata Banerjee and Arup Roy.

CONCEPT OF ‘DHARMA’ different from religion: RSS chief Bhagwat

RSS CHIEF MOHAN Bhagwat on Friday asserted that India’s concept of secularism lies in its historical practice of non-discrimination among faiths, while cautioning that human arrogance and ego lead to the misconception that one can control the natural order.

Addressing around 1,700 Gen Z participants at the ‘Yuva Dharma Sansad’ in Ujjain, Bhagwat said that India’s understanding of ‘dharma’ is fundamentally distinct from Western notions of religion, which emerged from historical conflicts between rulers and religious authorities.

“Our state has always been intermingling. It does not discriminate among its people. This is the meaning of ‘panth nirpekshata’ (secularism) for us,” he said, adding that while religion binds, ‘dharma’ liberates and leads to ‘moksha’ (salvation).

—PTI

Skyways Air Services Limited					
(Formerly known as Skyways Air Services Private Limited)					
Registered office: RZ 128-129A, Mahipalpur Extension, NH-8, South West Delhi, Delhi-110037					
CIN: U74899DL1984PLC019666, Tel.: +91 (011) 45150500					
Email: cs@skyways-group.com, Website: www.skyways-air.in					
Extract of Unaudited Financial Results for the quarter ended on 30th June, 2026					
(Rs. in Lakhs except as stated otherwise)					
S. No.	Particulars	Consolidated			
		For the quarter ended			for the year ended
		30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	31.03.2026 (Audited)
1	Revenue from operations	121,853.48	78,766.91	63,900.95	281,289.89
2	Profit for the period/year before exceptional items and tax	3,727.60	2,476.07	1,679.98	8,852.35
3	Profit for the period/year after exceptional items and tax	2,678.96	2,172.08	1,100.95	6,352.38
4	Total comprehensive for the period / year	2,716.77	2,312.94	1,101.29	6,656.19
5	Paid up equity share capital	11,644.52	11,644.52	11,242.59	11,644.52
6	Other equity excluding revaluation reserve	-	-	-	21,619.69
7	Earning per equity share of face value of Rs.10 each				
	- Basic EPS (in Rs.)	1.69	1.27	0.60	3.56
	- Diluted EPS (in Rs.)	1.69	1.27	0.60	3.56
The key standalone financial information is as under :					
(Rs. in Lakhs except as stated otherwise)					
S. No.	Particulars	Standalone			
		For the quarter ended			for the year ended
		30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	31.03.2026 (Audited)
1	Revenue from operation	67,586.39	40,934.75	32,177.90	141,519.44
2	Profit for the period/year before exceptional items and tax	1,892.41	1,134.88	896.81	4,342.33
3	Profit for the period/year after exceptional items and tax	1,404.93	980.60	662.97	3,360.87
4	Total comprehensive for the period / year	1,411.68	1,003.47	679.03	3,387.86
5	Net worth	31,612.83	30,201.15	23,077.89	30,201.15
6	Debt equity ratio (Times)	1.59	1.31	1.71	1.31
7	Debt service coverage ratio (Times)	1.16	2.19	2.03	1.23
8	Interest service coverage ratio (Times)	2.54	2.24	2.15	2.27
Notes:					
1. The above is an extract of the detailed format of Unaudited Consolidated and Standalone Financial Results for the quarter ended June 30, 2026, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the above Financial Results are available on the Stock Exchanges website at www.bseindia.com and www.nseindia.com and also on the Company's website at www.skyways-air.in . Full Financial Results can also be accessed by scanning the QR code given hereunder.					
2. The unaudited Consolidated and Standalone Financial Results were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their meeting held on September 17, 2026.					
For and on behalf of SKYWAYS AIR SERVICES LIMITED					
Sd/- Yashpal Sharma Chairman, Managing Director & CEO DIN: 00520359					
Place: New Delhi Date: September 18, 2026					

CORRIGENDUM TO PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF ISHAAN INFRASTRUCTURES AND SHELTERS LIMITED	
OPEN OFFER FOR ACQUISITION OF UPTO 63,48,500 (SIXTY THREE LAKH FORTY-EIGHT THOUSAND FIVE HUNDRED) EQUITY SHARES OF FACE VALUE INR 10/- (RUPEES TEN ONLY) EACH (“EQUITY SHARES”) REPRESENTING 10.09% OF THE TOTAL EXPANDED VOTING SHARE CAPITAL (AS DEFINED BELOW) OF ISHAAN INFRASTRUCTURES AND SHELTERS LIMITED (“TARGET COMPANY” OR “TC”), BY MISUN PURE LIGHTS PRIVATE LIMITED (“ACQUIRER-1”), RAVI PRAKASH BOTHRA (“ACQUIRER-2”), VAAIBHAV BOTHRA (“ACQUIRER-3”), RAJESH ARORA (“ACQUIRER-4”) AND ASHISH ARORA (“ACQUIRER-5”) [COLLECTIVELY KNOWN AS ACQUIRERS] ALONG WITH YASHA BOTHRA (“PAC-1”), DIVYANSHI BOTHRA (“PAC-2”), SAKSHI BOTHRA (“PAC-3”), REJESH BOTHRA (“PAC-4”), SANDEEP BOTHRA (“PAC-5”), PRIYANKA BAID (“PAC-6”), NIRMALA BOTHRA (“PAC-7”) AND BOTHRA CORP LLP (“PAC-8”) [COLLECTIVELY KNOWN AS PAC(s)], FROM PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF THE TARGET COMPANY, PURSUANT TO AND IN COMPLIANCE WITH REQUIREMENTS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITIONS OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED (HEREIN REFERRED TO “SEBI (SAST) REGULATIONS, 2011”)	
<i>*In terms of Regulation 7(1) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (“SEBI SAST Regulations”), the open offer is required to be made for at least 25% (twenty six percent) of the Expanded Voting Share Capital of the Target Company. As on the date of 30th working day from closure of tendering period, the public shareholding of the Target Company comprises 10.09% (Ten Point Zero Nine Percent) of the Expanded Voting Share Capital, after excluding the Other Shareholders of the Transfer Companies who are proposed allottees in the preferential issue and are considered as Deemed Persons Acting in Concert with the Acquirers for the purposes of this open offer and are, accordingly, ineligible to participate in the Open Offer in compliance with the provisions of regulation 7(6) of the SEBI (SAST) Regulations, 2011. Accordingly, the open offer is being made to the eligible public shareholders holding 10.09% of the Expanded Voting Share Capital of the Target Company.</i>	
This Corrigendum (“Corrigendum”) to Public Announcement (“PA”) dated August 29, 2026, Detailed Public Statement (“DPS”) published on September 04, 2026 and Draft Letter of Offer (“DLOF”) dated September 11, 2026, is being issued by Novus Capital Advisors Private Limited (Formerly known as Fast Track Finsec Private Limited), the Manager to the Open Offer (the “Manager”), for and on behalf of Acquirers and PACs to the Public Shareholders of the Target Company.	
This Corrigendum should be read in continuation of, and in conjunction with, the PA, DPS and DLOF which has been sent to BSE Limited, being the Stock Exchange where the Equity shares of the Target Company are listed, to SEBI, and the Target Company in accordance with SEBI(SAST) Regulations, unless otherwise specified.	
Capitalized terms used in this Corrigendum and not defined herein shall have same meaning ascribed to it in PA, DPS and DLOF.	
The following disclosures appearing in the PA, DPS and DLOF stand modified as under and shall be read as follows:	
1. Revised Shareholding of other shareholders of Transfer Company-1 in the Target Company: Preferential issue of 1,84,91,880 fully paid-up Equity Shares of face value of ₹ 10/- each representing 29.39% of Expanded Voting Share Capital of the Target Company by way of consideration other than cash, pursuant to a share swap arrangement i.e. against the Acquisition of 12,32,792 equity shares of Transfer Company at an issue price of ₹ 14/- (Rupees Fourteen only) per fully paid-up Equity Share to Other Shareholders of Transfer Company-1, in compliance with the provisions of the Companies Act, 2013 and Chapter V of SEBI ICDR Regulations, 2018.	
2. Revised Total Number of Equity Shares issued in Proposed Preferential Issue: Preferential issue of fully paid up 5,64,51,732 (Five Crore Sixty-Four Lakh Fifty-One Thousand Seven Hundred Thirty-Two) Equity Shares of face value of ₹10/- (Indian Rupees Ten Only) each equity shares.	
3. Revised Expanded Voting Share Capital: 6,29,26,332 (Six Crore Twenty-Nine Lakh Twenty-Six Thousand and Three Hundred Thirty-Two) fully paid-up equity shares of the face value Rs. 10/- (Rupees Ten only) each of the Target Company being the capital post allotment of 5,64,51,732 (Five Crore Sixty-Four Lakh Fifty-One Thousand Seven Hundred Thirty-Two) equity shares to the Acquirers, PACs and other shareholders of Transfer Companies on preferential basis.	
Note:-	
1. Notwithstanding the aforesaid changes in the proposed preferential issue and the consequent decrease in the Expanded Voting Share Capital of the Target Company, the number of Offer Shares remains unchanged at 63,48,500 (Sixty-Three Lakh Forty-Eight Thousand Five Hundred) Equity Shares.	
2. Consequent upon the revision in the Expanded Voting Share Capital, the percentages disclosed in PA, DPS and DLOF are required to be revised accordingly. The revised percentages will be suitably incorporated in the Letter of Offer.	
The Acquirers accept full responsibility for the information contained in this Corrigendum and for the fulfillment of their obligations under the SEBI (SAST) Regulations.	
This Corrigendum is expected to be available on the website of the Securities and Exchange Board of India at www.sebi.gov.in , BSE Limited at www.bseindia.com , and the website of the Novus Capital Advisors Private Limited (Formerly known as Fast Track Finsec Private Limited) at www.novuscaps.com .	
Issued by the Manager to the Open Offer	
Novus Capital Advisors Private Limited (Formerly known as Fast Track Finsec Private Limited) CIN: U65191DL2019PTC00381 SEBI Reg. No: INM000012500 Office No. V-116.1 st Floor, New Delhi House, 27, Barakhamba Road, New Delhi - 110001 Telephone: +91-11-43029809, Email: mb@novuscaps.com Investor Grievance Email: investor@novuscaps.com Website: www.novuscaps.com Contact Person: Mr. Vikas Kumar Verma	
For and on behalf of Acquirers	
Sd/- Misun Pure Lights Private Limited (Acquirer-1)	Sd/- Ravi Prakash Bothra (Acquirer-2)
Sd/- Vaaibhav Bothra (Acquirer-3)	Sd/- Rajesh Arora (Acquirer-4)
Sd/- Ashish Arora (Acquirer-5)	
Place: New Delhi Date: September 19, 2026	

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES OF VARDAA BIOTECH LIMITED ON THE MAIN BOARD OF BSE LIMITED (“BSE”) AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED (“NSE”), AND TOGETHER WITH BSE, THE “STOCK EXCHANGE”) IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENT) REGULATIONS, 2018 AS AMENDED (“SEBI ICDR REGULATIONS”)

PUBLIC ANNOUNCEMENT



VARDAA BIOTECH LIMITED

CORPORATE IDENTITY NUMBER: U15495MP2007PLC020132

Our Company was incorporated as “Vardaan Biotech Private Limited” on December 20, 2007 as private limited Company under the Companies Act 1956, pursuant to a certificate of incorporation issued by the Registrar of Companies, Gwalior, Madhya Pradesh. Our Company was subsequently converted to a public limited company, pursuant to a resolution passed by our Board on January 02, 2021, and a special resolution passed by our Shareholders on January 05, 2021 the name of our Company was changed to “Vardaan Biotech Limited”, and a fresh certificate of incorporation dated January 15, 2021 was issued by the Registrar of Companies Gwalior, Madhya Pradesh. For further details of change in the name of our Company, see “History and Certain Corporate Matters” on page 212.

Registered Office: C-2/1, Mahananda Nagar, Dewas Road, Ujjain – 456 010, Madhya Pradesh, India, Tel: +91 91110 04264, Website: www.vardaanbiotech.com, E-mail: cs@vardaanbiotech.com
Company Secretary and Compliance Officer: Shivani Joshi

OUR PROMOTERS: LOKENDRA SINGH RAJPUT AND RASHMI RAJPUT

INITIAL PUBLIC OFFERING OF UP TO 3,50,00,000 EQUITY SHARES OF FACE VALUE OF ₹ 2 EACH (“EQUITY SHARES”) OF VARDAA BIOTECH LIMITED (OUR “COMPANY” OR THE “ISSUER”) FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [•] PER EQUITY SHARE (THE “ISSUE PRICE”) AGGREGATING UP TO ₹ [•] LAKHS (“THE ISSUE”). THE ISSUE SHALL CONSIST OF [•] % OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF THE COMPANY.

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 2 EACH AND THE ISSUE PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT, WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLMs AND WILL BE ADVERTISED IN ALL EDITIONS OF THE ENGLISH NATIONAL DAILY NEWSPAPER, [•], ALL EDITIONS OF THE HINDI NATIONAL DAILY NEWSPAPER, [•], AND [•] EDITIONS OF [•], HINDI DAILY NEWSPAPER (HINDI BEING THE REGIONAL LANGUAGE OF MADHYA PRADESH WHERE THE REGISTERED OFFICE IS LOCATED), EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ISSUE OPENING DATE AND SUCH ADVERTISEMENT SHALL BE MADE AVAILABLE TO BSE AND NSE (BSE TOGETHER WITH NSE, “THE STOCK EXCHANGES”) FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES, IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Issue Period will be extended by at least 3 (three) additional Working Days after such revision in the Price Band, subject to the Bid/ Issue Period not exceeding 10 (ten) Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Issue Period for a minimum of 1 (one) Working Day, subject to the Bid/ Issue Period not exceeding 10 (ten) Working Days. Any revision in the Price Band and the revised Bid/ Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the website of the BRLMs and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Bank, as applicable.

The Issue is being made in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended, read with Regulation 31 of the SEBI ICDR Regulations. The Issue is being made through the Book Building Process, in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein in terms of Regulation 32 (1) of the SEBI ICDR Regulations, not more than 50% of the Issue shall be available for allocation on a proportionate basis to Qualified Institutional Buyers (the “QIBs” and such portion, “QIB Portion”), provided that our Company in consultation with the BRLMs, may allocate up to 60% of the QIB Category to Anchor Investors, on a discretionary basis (the “Anchor Investor Portion”) out of which at least 40% of the QIB Category shall be available for allocation as under (i) 33.33% for domestic Mutual Funds; and (ii) 6.67% for Life Insurance Companies and pension funds, subject to valid Bids being received from the domestic Mutual Funds, Life Insurance Companies and pension funds in the other sub-category of Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Bidders (“RIBs”) in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount (“ASBA”) process by providing details of their respective bank accounts (including UPI ID for UPI Bidders using UPI Mechanism) (as defined hereinafter) in which the corresponding Bid Amount will be blocked by the SCSBs or the Sponsor Banks, as applicable, to participate in the Issue. Anchor Investors are not permitted to participate in the Anchor Investor Portion of the Issue through the ASBA process. For details, specific attention is invited to “Issue Procedure” on page 373.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that the Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP and the Draft Abridged Prospectus on September 18, 2026 with the Stock Exchanges and Securities and Exchange Board of India (SEBI). Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI and the Stock Exchanges has been made public for comments, if any, for a period of at least 21 days from the date of publication of this public announcement by hosting it along with the Draft Abridged Prospectus on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com, on the website of the Company at www.iberiapharmaceuticals.com, and on the websites of the Book Running Lead Managers (“BRLM”), i.e. INTERACTIVE FINANCIAL SERVICES LIMITED at www.ifinservices.in and JAJODIA EQUITY ADVISORS SERVICES LIMITED at www.jajodiaequity.com. The Company invites the public to give their comments on the DRHP filed with SEBI and the Stock Exchanges, with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of the Company and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the Offer on or before 5.00 P.M. on the 21st day from the date of publication of this public announcement.

Investments in equity and equity related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have neither been recommended, nor approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Special attention of the Bidders is invited to “Risk factor” beginning on page 20 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after the Red Herring Prospectus (“RHP”) has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when issued through the RHP, are proposed to be listed on the Stock Exchanges.

For details of the share capital and capital structure and the names of the signatories of the Memorandum of Association and the number of shares subscribed by them of the Company, please see the section titled “Capital Structure” on page 76 of the DRHP. The liability of the members of the Company is limited by their shares. For details of the main objects of the Company as contained in the Memorandum of Association, please see the section titled “History and Certain Corporate Matters” on page 212 of the DRHP.

BOOK RUNNING LEAD MANAGER		REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
 INTERACTIVE FINANCIAL SERVICES LIMITED Address: 508, Fifth Floor, Priviera, Nehru Nagar, Manekbag, Ahmedabad City, Gujarat – 380 015, India Tel: 079-4908 8019/ +91 98980 55647 E-mail: mbd@ifinservices.in Website: www.ifinservices.in Investor grievance e-mail: info@ifinservices.in Contact person: Pooja Shah SEBI Registration no.: INM000012856 CIN: U74899DL2000PTC106340	 JAJODIA EQUITY ADVISORS SERVICES LIMITED Address: Shantiniketan Building, 8 Camac Street, Block – A, 15th Floor, Suite No. 1501, Kolkata – 700017 Telephone: (033) 4509-6991 E-Mail: mb@jajodiaequity.com Website: www.jajodiaequity.com Investor Grievance: investors.grievance@jajodiaequity.com Contact Person: Manav Goenka SEBI Registration Number: INM000013448	 BIGSHARE SERVICES PRIVATE LIMITED Address: Office No S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai – 400093 Tel: 022 6263 8200 E-mail: ipo@bigshareonline.com Investor Grievance Email: investor@bigshareonline.com Website: www.bigshareonline.com Contact Person: Mr. Babu Rappach C. SEBI Registration no.: INR000001385 CIN: U99999MH1994PTC076534	 Shivani Joshi C-2/1, Mahananda Nagar, Dewas Road, Ujjain, Madhya Pradesh – 456010, India Telephone: +91 91110 04264 Email: cs@vardaanbiotech.com Investors can contact our Company Secretary and Compliance Officer, the Lead Managers or the Registrar to the Issue, in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Ujjain, Madhya Pradesh
Date: September 18, 2026

Disclaimer: Vardaan Biotech Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP with SEBI and the Stock Exchange on September 18, 2026. The DRHP along with the Draft Abridged Prospectus is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at www.vardaanbiotech.com; and on the websites of the Book Running Lead Managers (“BRLM”), i.e. INTERACTIVE FINANCIAL SERVICES LIMITED at www.ifinservices.in and JAJODIA EQUITY ADVISORS SERVICES LIMITED at www.jajodiaequity.com. Any potential Bidders should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see “Risk Factors” on page 20 of the DRHP. Potential Bidders should not rely on the DRHP filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, when filed, for making investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (U.S. Securities Act) or any state securities laws in the United States and may not be offered or sold within the United States or to, or for the account or benefit of, U.S. Persons (as defined in Regulation) except pursuant to exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transaction in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sale occur. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and application may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of that jurisdiction.

For VARDAA BIOTECH LIMITED
On Behalf of the Board of Directors
Sd/- Shivani Joshi
Company Secretary and Compliance Officer